

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2017,  
APPEAL NO. 203 OF 2017,  
APPEAL NO. 337 OF 2017 AND  
APPEAL NO. 338 OF 2017**

**Dated: 2<sup>nd</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**APPEAL NO. 202 OF 2017 &  
APPEAL NO. 203 OF 2017**

**Espar Pak Ltd. & Ors. ... Appellant(s)  
Vs.  
Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. S. Vallinayagam for  
Mr. K. Gopal Choudary**

**Counsel for the Respondent(s) : Mr. Gautam Prabhakar for  
Ms. Perna Singh for R-2 & R-3**

**APPEAL NO. 337 OF 2017**

**Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)  
Vs.  
Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. S. Vallinayagam for  
Mr. K. Gopal Choudary**

Counsel for the Respondent(s) : Mr. Gautam Prabhakar for  
Ms. Perna Singh for R-2 & R-3

**APPEAL NO. 338 OF 2017**

**Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)**  
**Vs.**  
**Andhra Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam for  
Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Gautam Prabhakar for  
Ms. Perna Singh for R-2

**ORDER**

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file rejoinder along with the IA on or before 31.07.2018 after serving copy on the other side.

List these matters on **13.08.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**